

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (C) No. 737 of 2016

Upendra Kumar Upadhayaay Petitioner

Versus

The State of Jharkhand & others ... Opposite Parties

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Saurabh Shekhar, Advocate

For the State : A.C. to State Counsel

For the U.O.I. : Mr. Prabhat Kr. Sinha, CGC

For the Bank : Mr. P.A.S. Pati, Advocate

Order No. 07

Dated 09st September, 2021

I.A. No. 11418 of 2019

Heard Mr. Saurabh Shekhar, learned counsel for the petitioner who has pressed this I.A. which is with a prayer to implead the Chief Manager, Central Bank of India as opposite party No. 6.

It has been stated in this application that the Central Bank of India is a necessary party.

On consideration of the averments made in this application, the same is allowed and the office is directed to implead the Chief Manager, Central Bank of India as opposite party No. 6, the details of which has been mentioned at Paragraph-19 of this application.

I.A. No. 11418 of 2019 stands disposed of.

Mr. P.A.S. Pati, learned counsel has appeared and submitted that he shall appear on behalf of newly added opposite party No. 6. He submits that if a week's time is granted, he shall take instruction from the concerned authority and if required file a reply also.

List this case after two weeks under the heading 'For Admission'.

Let the name of Mr. P.A.S. Pati, learned counsel appearing for the newly added opposite party No. 6 be reflected in the Cause List.

(RONGON MUKHOPADHYAY,J.)